

(2010) 12 KL CK 0088

In the High Court Of Kerala

Case No : W.A. No. 2031 of 2010 and C.M. Application No. 1027 of 2010

V. Ramakrishnan and Others

APPELLANT

Vs

State of Kerala

RESPONDENT

Date of Decision : 03-12-2010

Acts Referred:

Citation : (2010) 12 KL CK 0088

Hon'ble Judges : Jasti Chelameswar, C.J;P.R. Ramachandra Menon, J

Bench : Division Bench

Advocate : E.K. Nandakumar, for the Appellant; No Appearance, for the Respondent

Final Decision : Dismissed

Judgement

J. Chelameswar, C.J.—C.M. Appl. No. 1027 of 2010 is filed to condone 23 days" delay in preferring the Writ Appeal. Accepting the reasons given in the affidavit filed in support of the application, the delay of 23 days in filing the appeal is condoned.

2. When the matter is taken up it is fairly submitted by the learned Counsel for the Appellants that the issue involved in this appeal is squarely covered by a judgment of this Court in W.A. No. 2003 of 2008 dated 04.11.2008 against the Appellant.

In the circumstances, the instant appeal is dismissed for the same reasons given in the abovementioned appeal.